

④
OA 329/90

Date: 26.10.90

Applicant present in person.

Mr. J.G. Sawant Advocate for the Respondent No. 1.

Mr. Sawant has filed reply on behalf of Respondent No.1 and it is taken on record. He has served copy of the reply on the Applicant in person. Mr. Sawant has filed note of appearance and it is taken on record.

Notice issued to Respondent No.2 as per endorsement dt. 12.7.90 neither the AD nor unserved notice is received back.

Applicant who is present in person prayed for some time for effecting the service on Respondent No.2.

Adjourned to 11.12.90 for reply of Respondents No. 2.


Registrar.

OA 329/90

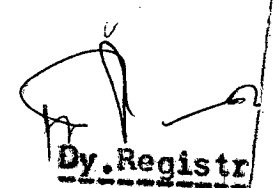
Date: 11.12.90

Neither the Applicant nor his Advocate are present.

Mr. J.G. Sawant, Advocate for the Respondents.

Mr. Sawant prays to grant time for filing reply.

Adjourned to 28.1.91 for reply and further directions


Dy. Registr

(5)

Journal

Date: 15/1/91

Applicant in person / by
Advocate / Respondent by Mr. J.G. Sawant Adv.
Council. For want of time
The matter adjourned to 10/6/91
for hearing

[Signature]
Dy. Registrar

OA 329/90

Date: 28.1.91

Neither the Applicant nor
his Advocate are present.

Mr. J.G. Sawant, Advocate
for Respondents No.1.

Nobody is present on
Behalf of Respondent No.2.

Issue fresh notice to
Respondent No.2.

Adjourned to 13.3.91
for filing reply by Respondent
No.2, failing which the matter
will be placed before the
Tribunal for further orders.

[Signature]
Registrar.

OA 329/90

Date: 13.3.91

Mr. L.M. Nerlekar, Advocate
for the Applicant.

Mr. J.G. Sawant, Advocate
for Respondent No. 1.

Nobody is present for
on behalf of Respondent No. 2.

Last chance was granted
hence the matter may be placed
before the Tribunal for further
orders.

Advocate for the Applicant
stated that he will give the
correct address of Respondent
No.2.

Adjourned to 2.5.91 before
the Tribunal for further orders.

[Signature]
Registrar.

Adv. for applicant
furnishes address
of Resp. No.2.
(vide his letter dt
12-4-91) *[Signature]* 25/4/91

(6)

Dated: 2-5-91

1. Applicant by Mr. L.M. Nerlekar
 2. Respondents by Mr. J.G. Sawant.
 3. Mr. Nerlekar submits that he has since furnished ^{the} address of Respondents No. 2 to ^{the} Registry. Issue notice to respondents No. 2 regarding reply by 28-6-91, with a copy to the applicant or his advocate.
- Rejoinder, if any, within a month thereafter.

4. Call for directions before the Registrar on 1-8-91

T. C. S. Reddy (T.C.S. Reddy) M(J)
P. S. Chaudhary (P.S. Chaudhary) M(A)

Date: 12-6-91

Mr. Nerlekar counsel for the applicant moves an application for withdrawal of O.A. 329/90 as the applicant does not want to proceed with the matter and the same may be dismissed today.

The application is dismissed as withdrawn.

Contd.

Notices are issued to the Res No 2 & Applicant on dt 4-6-91

MSJ
4-6-91

(2)

with no order as to costs.

[Signature]

[Signature]

(M.Y. PRIOLKAIR)
M(A)

(U.C. SRIVASTAVA)
V.C.

12-691
order/Indorsement despatched
to Appellant/Respondent(s)
on 27-691

[Signature]
27/691